


OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

ORDER

Sh. Sushil Anuj Tyagi, Addl. Sessions Judge-04 (Central) Tis Hazari Courts, Delhi is hereby authorized under section 10 (3) of the Criminal Procedure Code 1973 to dispose of bail/ urgent applications pertaining to the Police Stations/ Investigating Agencies of Central District/ Sessions Divisions of Delhi i.e. (Pahar Ganj, Nabi Karim, DBG Road, Chandni Mahal, Jama Masjid, Kotwali, Sadar Bazar, Kashmere Gate, Kashmere Gate Metro Station, IPR, EOW, CBI (other than PC Act), CAW Cell, Official Secret Act, 1923, Wild Life Protection Act 1972, Special Acts, Enforcement Directorate) also on 15.03.2024.


15/3/24

(SANJAY GARG-I)

Principal District & Sessions Judge (HQs)
Delhi

No. 17436-17486 /Bail/Power/Gaz/2024

Dated 15 MAR 2024

Sub:-Bail Roster for 15.03.2024.

Copy forwarded for information & necessary action to:-

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The Officers concerned.
3. The AO(J), Filing Section & Admn. Branch (I,II&III) (Central) Tis Hazari Court, Delhi.
4. The Director, Directorate of Prosecution, Govt. of NCT of Delhi.
5. The Public Prosecutor, Delhi.
6. The Reader to the undersigned.
7. The Website Committee, (Hindi & English) Tis Hazari Courts, Delhi.
8. The In-charge Facilitation Centre, Tis Hazari Courts, Delhi.
9. The In-charge, Lock-up, Tis Hazari Courts, Delhi.
10. The Secretary, Bar Association, Tis Hazari Courts, Delhi.
11. The R&I Branch (Central) for uploading on LAYERS.


15/3/24

Principal District & Sessions Judge (HQs)
Delhi